

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 118
(IB)-1744(ND)2019
IA/2434/2021

IN THE MATTER OF:

Canara Bank

... **Applicant/Petitioner**

Vs.

M/s. BullandBuildtechPvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 11.06.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Prachie Jain for the Respondent

Ashish Makhija, Akanksha Vasudeva and Neha Santani Advocates for the Applicants

ORDER

IA/2434/2021: Ld. Counsel appearing for the RP, in the course of hearing, pointed out that the averments made in the application are not on the affidavit. She further submitted that the authorization letters from the homebuyers to the applicant, received through email was not the proper authorization letters, as claimed by the Applicant,. Therefore, the Applicant is well advised to take appropriate steps, to remove the defects, in accordance with the provisions of law within a week.

List the matter on 9th July 2021.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)